

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01028/2018

Dated Wednesday the 1st day of August Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

V.Vasanth,
No. 1-1/516, Chinnappa Nagar,
Mohan Nagar Post,
Salem 636030.Applicant

By Advocate M/s. Row & Reddy

Vs

1. Government of India,
Owning Steel Authority of India Ltd.,
Rep by its Director (Personnel),
Ispat Bhawan, Lodi Road,
P.O. Box No. 3049, New Delhi 110003.

2. The Executive Director,
Salem Steel Plant,
Steel Authority of India,
Salem 636013.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

- "i. For a declaration to declare the action of the 2nd respondent factory in notifying the compassionate scheme as framed by the 1st respondent authority on 11.01.2016 as being illegal, arbitrary, discriminatory and malafide.
- ii. To set aside the order bearing ref. no. PL-3(L817) dt. 11.10.2017 passed by the 2nd respondent as devoid of merits and contrary to the compassionate appointment scheme and
- iii. for direction to the respondents to consider and appoint him to any suitable post in the 2nd respondent factory on compassionate basis within a timeframe fixed by this Hon'ble Tribunal
- iv. to pass such other orders or directions as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case, award costs and thus render justice."

2. Learned counsel for the applicant submits that the applicant wished to withdraw this OA with liberty to approach the competent authority with all the relevant issues sought to be agitated in this OA but had not been raised previously in the representation before the competent authority. Necessary endorsement has been made to this effect in the OA records.

3. In view of the submission, we deem it appropriate to permit this OA to be withdrawn so as to enable the applicant to exhaust his departmental remedies before approaching the Tribunal. Accordingly, the applicant is granted liberty to file a fresh and detailed representation before the competent authority along with all

supporting material within a period of two weeks from the date of receipt of a copy of this order. On receipt of such representation, the respondents shall consider the matter issue wise and pass a reasoned and speaking order within a period of two months thereafter.

4. OA is dismissed as withdrawn with the aforesaid observations.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

01.08.2018

SKSI